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## **R. Kumaran Vs The District Collector and Others**

### **Writ Petition (MD) No. 13751 of 2010 and M.P. (MD) No. 1 of 2010**

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**Court:** Madras High Court (Madurai Bench)

**Date of Decision:** Nov. 19, 2010

**Hon'ble Judges:** M. Jaichandren, J

**Bench:** Single Bench

**Advocate:** R. Rajaraman, for the Appellant; R. Manoharan, Government Advocate, for the Respondent

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### **Judgement**

@JUDGMENTTAG-ORDER

M. Jaichandren, J.

Heard Mr. R. Rajaraman, the learned Counsel appearing for the Petitioner and Mr. R. Manoharan, the learned

Government Advocate appearing for the Respondents.

2. By consent of both the parties, the writ petition is taken up for hearing and disposal.

3. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner had submitted that it would suffice, if

the first Respondent is directed to dispose of the representation of the Petitioner, dated 01.02.2010, on merits and in accordance with law, within

a specified period.

4. The learned Government Advocate appearing on behalf of the Respondents, has no objection for such an order being passed by this Court.

5. In view of the submissions made by the learned Counsels appearing on either side, the first Respondent is directed to dispose of the

representation, dated 01.02.2010, on merits and in accordance with law, within a period of twelve weeks from the date of receipt of a copy of this

order. The Petitioner is directed to furnish a copy of the representation, dated 01.02.2010, to the first Respondent, along with a copy of this order.

However, it is made clear that this Court, by this order, has not expressed any opinion on the merits of the matter.

This writ petition is disposed of accordingly. No costs. Consequently, the connected Miscellaneous Petition is closed.